

**SCHEDULE  
II FORM C**

**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN  
AND EMPLOYEES**

*(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation  
Process) Regulations, 2016)*

Date : 10<sup>th</sup> May, 2022

To  
The Liquidator  
Mr. Rajan Rawat,  
5, Hetal Apartment,  
Above Arti Scan Centre,  
N. S. Road, Mulund (West),  
Mumbai - 400 080



From  
M/s. Brahmacharini Vyapaar Private Limited  
1/A, Madan Mohan Burman Street,  
Kolkata, West Bengal - 700 007

**Subject:** Submission of proof of claim in respect of the liquidation of M/s. Champalal Motilal Steel Company Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

M/s. Brahmacharini Vyapaar Private Limited hereby submits this proof of claim in respect of the liquidation of M/s. Champalal Motilal Steel Company Private Limited. The details for the same are set out below:

1.	Name of Operational Creditor (If an incorporated body provide identification number and proof of incorporation, if a partnership or individual provide identification records* of all the partners or the individual)	<b>M/s. Brahmacharini Vyapaar Private Limited</b> <b>CIN No. : U51909WB2011PTC171307</b>
2.	Address of Operational Creditor for correspondence	<b>1/A, Madan Mohan Burman Street, Kolkata, West Bengal - 700 007</b>
3.	Total amount of claim, including any interest, as at liquidation commencement date and details of nature of claim	<b>Principal : Rs. 70,17,81,187/-</b> <b>Interest : Nil</b> <b>Total Claim : Rs. 70,17,81,187/-</b>
4.	Details of documents by reference to which the debt can be substantiated	<b>Ledger Copy</b>



5.	Details of any dispute as well as the record of pendency of suit or arbitration proceedings	<b>NO</b>
6.	Details of how and when debt incurred	<b>Supply of Material in the F. Y. 2015-16</b>
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the operational Creditor which may be set-off against the claim	<b>NO</b>
8.	Details of any retention of title in respect of goods or properties to which the debt refers or any other security	<b>NO</b>
58[8A.	Whether security interest relinquished	<b>NO</b>
9.	Details of any assignment or transfer of debt in his favour	<b>NO</b>
10.	Details of the bank account to which the operational creditor's share of the proceeds of liquidation can be transferred	<b>Allahabad Bank, Industrial Finance Branch, Fort, Mumbai Current A/c. No. 50213313307</b>
11.	List out and attach the documents relied on in support of the claim.	<b>(i) Ledger</b>

Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)

*C. J. Mehta*



**CHETAN JITENDRA MEHTA**

**DIRECTOR OF M/S. BRAHMACHARINI VYAPAAR PRIVATE LIMITED**

58 Inserted by Notification No. IBBI/2019-20/GN/REG047 dated 25<sup>th</sup> July, 2019 (w.e.f. 25-07-2019).

**501, Crown Jewel, Yogi Hills, Off. B. R. Road, Mulund West, Mumbai – 400 080**

\*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

**AFFIDAVIT**

I, Chetan Jitendra Mehta, currently residing at 501, Crown Jewel, Yogi Hills, Off. B. R. Road, Mulund West, Mumbai -- 400 080, do solemnly affirm and state as follows:

The above named corporate debtor was, at liquidation commencement date, that is, the 2<sup>nd</sup> day of May 2022 and still is, justly and truly indebted to me [or to me and Parshuram Ramkrishna Pawar, my co-partners in trade, or, as the case may be] in the sum of Rs. 70,17,81,187/- for Brahmacharini Vyapaar Private Limited.

- In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below: [Please list the documents relied on as evidence of debt.]
- The said documents are true, valid and genuine to the best of my knowledge, information and belief.
- In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the operational creditor which may be set-off against the claim.]

Solemnly, affirmed at 10<sup>th</sup> day of May, 2022

Before me,


Notary / Oath Commissioner


**VERIFICATION**



Deponent's Signature

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para \_\_\_\_ to \_\_\_\_ of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of \_\_\_\_\_ 201\_\_\_\_



**ATTESTED BY ME**  
  
**S. R. LOKHANDE**  
NOTARY  
MUMBAI MAHARASHTRA  
**10 MAY 2022**

  
  
Deponent's signature



**Brahmacharini Vyapaar Pvt. Ltd.**

Office No. 110, Riddhi Arcade,  
Plot No. 857 C & D, Sector KWC,  
Kalamboli, Navi Mumbai - 410218  
CIN : U51909WB2011PTC171307

**Champalal Motilal Steel Co. Pvt. Ltd.**

Ledger Account  
229, Sant Tukaram Road,  
Carnac Bunder, Masjid East,  
Mumbai

1-Apr-20 to 31-Mar-22

Date	Particulars	Vch Type	Vch No.	Debit	Page 1 Credit
1-Apr-20	Cr	Opening Balance		70,17,81,187.00	
	Dr	Closing Balance			70,17,81,187.00
				<u>70,17,81,187.00</u>	<u>70,17,81,187.00</u>

